

THE INCOME TAX APPELLATE TRIBUNAL
“D” Bench, Mumbai
Shri Shamim Yahya (AM) & Shri Ramlal Negi (JM)

I.T.A. No. 3322/Mum/2018 (Assessment Year 2010-11)
I.T.A. No. 3323/Mum/2018 (Assessment Year 2011-12)
I.T.A. No. 3324/Mum/2018 (Assessment Year 2012-13)
I.T.A. No. 3325/Mum/2018 (Assessment Year 2013-14)
I.T.A. No. 3326/Mum/2018 (Assessment Year 2014-15)
I.T.A. No. 4668/Mum/2018 (Assessment Year 2015-16)

Mahan Industries Ltd. 3 rd Floor, D.K. House Mithalkhali Under Bridge, Ahmedabad Gujrat-380 006. PAN : AABCM0370P (Appellant)	Vs.	DCIT Central Circle-2(2) Pratishtha Bhavan M.K. Road Mumbai-400 020. (Respondent)
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Assessee by	Shri Poojan Mehta
Department by	Shri A. Mohan
Date of Hearing	09.09.2020
Date of Pronouncement	09.09.2020

ORDER

Per Bench :-

These are appeals by the assessee against respective orders of learned CIT(appeals) for the respective assessment years. The assessee has raised various grounds of appeal.

2. At the outset in the course of virtual hearing in these cases learned counsel of the assessee submitted that the assessee has availed the Vivad Se Vishwas Tak Scheme for these appeals. Hence he submitted that assessee now seeks to withdraw these appeals.

3. Per Contra learned departmental representative did not have any objection in the withdrawal of these appeals.

4. Accordingly we permit the withdrawal of these appeals. Hence he appeals are dismissed as withdrawn.

Order pronounced on 9.9.2020

Sd/-
(RAMLAL NEGI)
JUDICIAL MEMBER

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

Mumbai; Dated : 09/09/2020

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

BY ORDER,

(Assistant Registrar)
ITAT, Mumbai

PS